GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2892 ANSWERED ON:27.08.2013 CONSTITUTION OF SHRC Rana Shri Jagdish Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the names of States which have constituted/not constituted State Human Rights Commission (SHRC) along with the reasons therefor:
- (b) whether the Union Government and the National Human Rights Commission have directed the State Governments to constitute SHRC in their respective States and fill up the vacant post of Chairman of Human Rights Commission; and
- (c) if so, the details thereof and the reaction of the State Governments in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N.SINGH)

- (a): 23 States have so far set up State Human Rights Commissions (SHRCs). These States are Assam, Andhra Pradesh, Bihar, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jharkhand, Jammu & Kashmir, Kerala, Karnataka, Madhya Pradesh, Manipur, Maharashtra, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal. The remaining five States viz. Arunachal Pradesh, Meghalaya, Mizoram, Nagaland and Tripura have not yet set up the SHRCs. As per Section 21 of the Protection of Human Rights Act, 1993, it is for the State Government to take action for setting up of State Human Rights Commission (SHRC) and also for providing the required infrastructure, manpower etc.
- (b) & (c): The National Human Rights Commission has from time to time, requested the State Governments to establish SHRCs at an early date. The Government has also regularly written to the States concerned to expedite the setting up SHRCs. While Arunachal Pradesh and Meghalaya have sought details like annual expenditure, the structure and staffing pattern of SHRCs from certain States, Tripura is exploring the possibility of setting up SHRC jointly with some of the North-Eastern States. No response in this regard has been received from Mizoram and Nagaland.